- (b) if so, whether Government has taken any decision regarding amending this Act;
 - (c) if so, the decision taken in this regard; and
 - (d) by when the implementation of this decision will start in the country?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) In Civil Appeal No. 4097 of 2010 in the case of Bondu Ramaswamy *Vs.* Bangalore Development Authority and Others, the Supreme Court in its judgement dated 5.5.2010 has pointed out that there is also a need for the Law Commission and the Parliament to revisit the Land Acquisition Act, 1894 which is more than a century old.

(b) to (d) The Ministry of Rural Development has drafted the Land Acquisition, Rehabilitation and Resettlement Bill, 2011, to replace the Land Acquisition Act, 1894, which was approved by the Union Cabinet on 5th September, 2011. The aforesaid Bill has been introduced in the Lok Sabha on 7th September, 2011. The Bill has been referred to the Parliamentary Standing Committee on Rural Development by the Hon'ble Speaker, Lok Sabha for examination and report to Parliament.

Provisioning of farm labourers through MGNREGS

2313. SHRI SANJAY RAUT: SHRI GOVINDRAO ADIK:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that there is a serious problem of labour shortage in farms;
- (b) whether it is also a fact that farm hands are now opting for MGNREGS work;
- (c) whether the Ministry is considering to provide labourers to farmers through MGNREGS during sowing and harvesting seasons when there is a dire need of farm hands; and
 - (d) if so, the details thereof and by when Government will provide relief to farmers?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) There have been no definite findings indicating shortage of farm labourers due to Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). Since MGNREGA is a demand driven scheme, backed by legislation, State Governments are obliged to provide upto 100 days of guaranteed wage employment in a financial year to every rural household for doing unskilled manual work, if demanded, at any time of the year, as mandated in the Act. Average persondays employment generated under MGNREGA during 2008-10 has ranged between 54 days to 47 days per annum. National Sample Survey Organization (NSSO) surveys conducted between 1972-73 to 2009-10 have highlighted a continuous decline in the

proportion of male and female workers in agriculture over the years whereas MGNREGA has been in operation only since 2.2.2006.

(c) and (d) The focus of activities under MGNREGA for wage employment is laid down in Schedule-I of the Act as amended from time to time. The activities for wage employment in the agriculture sector have already been included in Schedule-I of the Act for provision of irrigation facility, horticulture plantation and land development facilities to land owned by households belonging to the Schedule Castes and Schedule Tribes or Below Poverty Line families or to beneficiaries of land reforms or to the beneficiaries under the Indira Awas Yojana of the Government of India or that of small farmers or marginal farmers as defined in the Agriculture Debt Waiver and Debt Relief Scheme, 2008 (extended *vide* notification dated 22.7.2009), or to the beneficiaries under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, (extended *vide* notification dated 22.9.2011).

Progress of PMGSY in Uttar Pradesh

†2314. SHRI GANGA CHARAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of progress of Pradhan Mantri Gram Sadak Yojana (PMGSY), State-wise;
 - (b) the phase of the above mentioned plan going on presently in Uttar Pradesh;
- (c) whether Uttar Pradesh is lagging behind other States, in implementation of this plan; and
 - (d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (d) Details of progress of Pradhan, Mantri Gram Sadak Yojana, (PMGSY), State-wise upto September, 2011 is given in Statement-I (*See* below). The details of road works sanctioned under PMGSY to the State of Uttar Pradesh upto October, 2011 phase-wise is given in Statement-II.

Statement-1

Progress under PMGSY — State-wise

SI.	Name of State	No. of road works	No. of road works
No.		cleared	completed
		(upto September'11)	(upto September'11)
1	2	3	4
1.	Andhra Pradesh	6,681	6,040

 $\ensuremath{^{\dagger}}\xspace$ Original notice of the question was received in Hindi.